

1	2	3	4	5	6	7	8
20.	Rajasthan	385.19	556.54	—	888.48	—	509.31
21.	Sikkim	7.15	—	—	—	—	9.61
22.	Tamil Nadu	700.16	706.55	—	—	—	63.90
23.	Tripura	4.12	—	—	25.65	—	21.34
24.	Uttar Pradesh	258.42	265.39	502.40	473.74	—	350.93
25.	West Bengal	—	—	—	20.50	—	3.01
26.	A & N Islands	—	—	—	—	—	1.74
27.	Chandigarh	22.77	23.99	26.86	50.69	27.00	3.13
28.	Dadra & N.H.	2.79	—	—	—	—	2.79
29.	Daman & Diu	3.09	2.66	5.06	5.90	—	—
30.	Delhi	—	105.00	50.23	14.92	—	60.75
31.	Pondicherry	17.44	16.26	14.06	—	—	37.98

**Judgements in Various Languages**

[Translation]

3608. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government propose to direct High Courts to deliver their judgements in the languages of the respective States so that the persons who have filed suit could get justice in their own language or official language; and

(b) if so, the names of the countries in the world except India where judgements are delivered in foreign language ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI : (a) No, Sir. Under Article 348(2) of the Constitution the Governor of a State, may with the previous consent of the President, authorise the use of Hindi language or any other language used for any official purpose of the State, in proceedings of the High Court having its principal seat in the State, provided that decrees, judgements or orders passed by the High Court shall be in English. Under section 7 of the Official Language Act, 1963, the use of Hindi or official language of a State in addition to English may be authorised with the consent of the President of India by the Governor of the State, for the purpose of judgements etc. made by the High Court for that State. So far, the Governors of the four Northern States namely; Bihar, Madhya Pradesh, Rajasthan and Uttar Pradesh have authorised the use of Hindi in addition

to English language in the proceedings as well as the judgements, decrees etc. for the High Court of their State.

(b) No such information is maintained by the Department of Justice.

[English]

**Widening and Developing of NH in the Four Lane**

3609. SHRI T. GOVINDAN :  
SHRI SURESH WARPUDKAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have received any request from State Governments for the widening and developing of National Highways into four laning path during the current year and the 9th plan, State-wise/Union Territory-wise;

(b) if so, the details thereof, State-wise; and

(c) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) to (c) The 9th Five Year Plan is yet to be finalised. However the details for the current year 1998-99 given in the statement enclosed.